

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V meeting held on 19.07.2012

The meeting No.15/AM-13 for the licensing year 2012-13 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 19.07.2012 in Room No.208 of DGFT under the Chairmanship of Shri Ashutosh Mishra, Jt. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Dr. R.A. Lal, Director	R.O., T.C., Noida
2.	Shri Nand Lal, Sr. D.O.	DIPP
3.	Shri K.C. Meena, Dy. DGFT	DGFT
4.	Shri Kuldeep Singh, Assistant Director	DC (MSME)
5.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meeting No.14/AM-13 dated 12.07.2012 were taken for ratification. As there were no amendments to the same, the above referred minutes of 12.07.2012 were adopted for implementation by the Committee without any amendment. Thereafter, the agenda for meeting No.15/AM-13 dated 19.07.2012 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 15/84-ALC3/2012

MEETING DATE : 19.07.2012

1	Case No.:3/13/84-ALC3/2012	Party Name: TEXPORT OVERSEAS PVT.LTD,	Meet No/Date:15/84-ALC3/2012 19.07.2012	Status: Approved															
	HQ File :01/84/050/00094/AM13/	RLA File :07/24/040/00518/AM12/	Lic.No/Date:0710087058 16.03.2012																
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/42/2012-13/Hosy., dated 18.07.2012 as detailed below:-</p> <table> <tr> <th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr> <tr> <td rowspan="4">1.</td><td rowspan="4">Men's Shirt jacket made out of 100% Cotton 3/1 Twill woven dyed fabric, GSM-285+/-10% with lining of 100% Polyester fabric, GSM-68+/-5% (Style No.1J1492/1454</td><td rowspan="4">5600 Nos.</td><td>100% Cotton 3/1 Twill woven dyed fabric, GSM-285+/-10%, width-58"</td><td>3.75 Sq. meter per piece</td></tr> <tr> <td>100% Polyester Taffeta lining woven fabric, GSM-68+/-5%, width-58"</td><td>1.99 Sq. meter per piece</td></tr> <tr> <td>100% Polyester padding fabric, width-59"</td><td>2.10 Sq. meter per piece</td></tr> <tr> <td>Zippers</td><td>Net to net + 1% wastage</td></tr> </table> <p>The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>				S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	Men's Shirt jacket made out of 100% Cotton 3/1 Twill woven dyed fabric, GSM-285+/-10% with lining of 100% Polyester fabric, GSM-68+/-5% (Style No.1J1492/1454	5600 Nos.	100% Cotton 3/1 Twill woven dyed fabric, GSM-285+/-10%, width-58"	3.75 Sq. meter per piece	100% Polyester Taffeta lining woven fabric, GSM-68+/-5%, width-58"	1.99 Sq. meter per piece	100% Polyester padding fabric, width-59"	2.10 Sq. meter per piece	Zippers
S.No.	Export Product	Export Quantity	Import item	Quantity allowed															
1.	Men's Shirt jacket made out of 100% Cotton 3/1 Twill woven dyed fabric, GSM-285+/-10% with lining of 100% Polyester fabric, GSM-68+/-5% (Style No.1J1492/1454	5600 Nos.	100% Cotton 3/1 Twill woven dyed fabric, GSM-285+/-10%, width-58"	3.75 Sq. meter per piece															
			100% Polyester Taffeta lining woven fabric, GSM-68+/-5%, width-58"	1.99 Sq. meter per piece															
			100% Polyester padding fabric, width-59"	2.10 Sq. meter per piece															
			Zippers	Net to net + 1% wastage															

MANUAL AGENDA CASES

(2)

Case No.316	M/s. Gaurav International, Gurgaon
NC 15/AM-13, dt.19.07.2012	File No.01/84/50/245/AM-12/DES-V
Ratification of input output norms against Advance Authorization No.0510277382 dated 19.11.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/43/2012-13/Hosy., dated 18.07.2012 as detailed below:-

. No	Export Item	Export Qty.	Import item	Qty. allowed	
1.	Embellished Ladies' Scarf made of 100% Silk dyed woven fabric, GSM-34+/-10% (Size-72" in length and 8" in width)(Style No.06202589)	440 Nos.	100% Silk dyed woven fabric, GSM-34+/-10%	1.04 meter piece	Sq. per
2.	Embellished Ladies' Scarf made of 100% Silk dyed woven fabric, GSM-34+/-10% (Size-80" in length and 2 1/4" in width)(Style No.06202435)	635 Nos.	100% Silk dyed woven fabric, GSM-34+/-10%	0.52 meter piece	Sq. per
3.	Embellished Ladies' Scarf made of 100% Silk dyed woven fabric, GSM-50+/-10% (Size-200 cms. in length and 28 cms. in width)(Style No. 06202434)	740 Nos.	100% Silk dyed woven fabric, GSM-50+/-10%	0.75 meter piece	Sq. per

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(3)

Case No.317	M/s Gaurav International, Gurgaon
NC 15/AM-13, dt.19.07.2012	File No.01/84/162/279/AM-11/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0510266971 dated 25.06.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that it is not clear from the letter of applicant's firm whether the revised application was submitted to RLA. The Committee after deliberations with representatives of technical authorities present in the meeting decided to seek clarification from the applicant firm whether the approval of CLA has been obtained for extra item. Thereafter, the Committee referred the case to DC(MSME) for their examination and comments. The case stands for re-listing on 16.08.2012.

(4)

Case No.318	M/s Richa & Co., New Delhi
NC 15/AM-13, dt.19.07.2012	File No.01/84/50/281/AM-10/DES-V
Ratification of input output norms against Advance Authorisation No.0510260302 dated 11.03.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that it is not clear from the letter of applicant's firm whether the revised application was submitted to RLA. The Committee after deliberations with representatives of technical authorities present in the meeting decided to seek clarification from the applicant firm whether the approval of CLA has been obtained for extra item. Thereafter, the Committee referred the case to DC(MSME) for their examination and comments. The case stands for re-listing on 16.08.2012.

(5)

Case No.319	M/s Orient Fashions Export (India) Pvt. Ltd., New Delhi
NC 15/AM-13, dt.19.07.2012	File No.01/84/50/313/AM-12/DES-V
Ratification of input output norms against Advance Authorisation No.0510310410 dated 07.12.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations with representatives of technical authorities present in the meeting decided to

re-fix the ad-hoc norms against the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/44/2012-13/Hosy., dated 18.07.2012 as detailed below:-:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Skirts in 100% Linen woven bleached fabric GSM:108+/-10% (Variation) with indigenous lining Style:421929/421930/421954	5074 Nos.	100% Linen woven bleached fabric, GSM:108+/-10% (Variation)	4.13 sq. meter per piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(6)

Case No.320	M/s Givo Ltd., Gurgaon
NC 15/AM-13, dt. 19.07.2012	File No.01/84/162/33/AM-13/DES-V
Ratification of input output norms against Advance Authorisation No.0510161383 dated 05.07.2005.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided any co-related proof that actually the buyer had ordered boys trousers where shell fabric was woollen and received where shell fabric was cotton. In view of this, Committee has decided to give last opportunity to applicant firm to provide the co-related proof to consider the proposal. The case stands for re-listing on 16.08.2012.

(7)

Case No.321	M/s Loyal Textiles Mills Ltd., Kovilpatti
NC 15/AM-13, dt. 19.07.2012	File No.01/84/50/271/AM-12/DES-V
Ratification of input output norms against Advance Authorisation No.3510036283 dated 22.11.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has provided calculation sheet for requirement of inputs but has not provided size-wise details, measurement and CAD for support of claim of inputs. Therefore, the requirement of inputs has been worked out by taking cue from SION J-166. Accordingly, the Committee after deliberations with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/45/2012-13/Hosy.,

dated 18.07.2012 as detailed below:-:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Mill made Industrial Work wear (Winter coverall) woven garment made of 100% Cotton fabric with reflective band insulated with T Max 100% Polyester padding quilted with taffeta, GSM-125+/- 10%	10,000 Nos.	Raw Cotton	12, 206 Kgs.
			Reactive dyes	122 Kgs.
			Poly Vinyl Alcohol	810 Kgs.
			T-Max Poly fill 100% Polyester padding with one side scrim, width-60", GSM-125+/- 10%	24,528 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(8)

Case No.322	M/s. Arrow Textiles Limited, Nashik
NC 15/AM-13, dt. 19.07.2012	File No.01/84/50/353/AM-12/DES-V
Fixation of ad-hoc norms against Annual Advance Authorisation No.3110053308 dated 07.03.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and viewed the reply of the applicant firm. The Committee observed that applicant firm has not replied why there is no wastage and why there is no weight add on after printing of labels. The Committee, therefore, decided to ask the applicant firm to send the above information/details for consideration of the proposal. The case stands for re-listing on 16.08.2012.

(9)

Case No.323	M/s Saivana Exports Pvt. Ltd., New Delhi
NC 15/AM-13, dt. 19.07.2012	File No.01/84/162/025/AM-13/DES-V
Fixation of input output norms against Annual Advance Authorisation No.0510249783 dated 23.09.2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted

in this case. The Committee observed that there is no documentary evidence that applicant firm has exported ladies blouse in place of ladies top. Therefore, the Committee has decided to ask the applicant firm to provide documentary evidence for having exported ladies blouse and call for details of all items of export and import in the Annual Advance Authorisation No. 0510249783 dated 23.09.2009 as well as consumption of import items according to export product, if export or import product is more than one item. It was decided to defer the case for re-listing on 16.08.2012.

(10)

Case No.324	M/s Shahi Exports Pvt. Ltd., Faridabad
NC 15/AM-13, dt. 19.07.2012	File No.01/84/162/161/AM-13/DES-V
Fixation of input output norms against Annual Advance Authorisation No.0510302443 dated 15.09.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was, therefore, decided to await the same and defer the case for re-listing on 02.08.2012.

(11)

Case No.325	M/s Techfab (India) Industries Ltd., Mumbai
NC 15/AM-13, dt. 19.07.2012	File No.01/84/50/027/AM-13/DES-V
Re-fixation of input output norms against Advance Authorisation No.0310694583 dated 14.05.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 16.08.2012.

(12)

Case No.326	M/s Modern Apparels, Mumbai
NC 15/AM-13, dt. 19.07.2012	File No.01/84/50/318/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0310672356 dated 22.12.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 16.08.2012.

(13)

Case No.327	M/s Modern Apparels, Mumbai
NC 15/AM-13, dt. 19.07.2012	File No.01/84/50/238/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0310657811 dated 04.10.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 16.08.2012.

(14)

Case No.328	M/s Orient Craft Ltd., Gurgaon
NC 15/AM-13, dt. 19.07.2012	File No.01/84/162/526/AM-11/DES-V
Fixation of ad-hoc norms against Annual Advance Authorisation No.0510264383 dated 14.05.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call for details of all items of export and import in the Annual Advance Authorisation No.0510264383 dated 14.05.2010 as well as consumption of import items according to export product, if export or import product is more than one item. The Committee has further decided to call the applicant firm for personal hearing before NC alongwith sample, complete justification and technical person to explain the case. The case stands for re-listing on 16.08.2012.

(15)

Case No.329	M/s Orient Craft Ltd., Gurgaon
NC 15/AM-13, dt. 19.07.2012	File No.01/84/162/170/AM-12/DES-V
Ratification of input output norms against Advance Authorisation No. 0510264383 dated 14.05.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call for details of all items of export and import in the Annual Advance Authorisation No.0510264383 dated 14.05.2010 as well as consumption of import items according to export product, if export or import product is more than one item. The Committee has further decided to

call the applicant firm for personal hearing before NC alongwith sample, complete justification and technical person to explain the case. The case stands for re-listing on 16.08.2012.

(16)

Case No.330	M/s Orient Craft Ltd., Gurgaon
NC 15/AM-13, dt. 19.07.2012	File No.01/84/162/450/AM-11/DES-V
Fixation of ad-hoc norms under Annual Advance Authorisation No. 0510264383 dated 14.05.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call for details of all items of export and import in the Annual Advance Authorisation No.0510264383 dated 14.05.2010 as well as consumption of import items according to export product, if export or import product is more than one item. The Committee has further decided to call the applicant firm for personal hearing before NC alongwith sample, complete justification and technical person to explain the case. The case stands for re-listing on 16.08.2012.

(17)

Case No.331	M/s Nirvan Silk Mills Pvt. Ltd., Mumbai
NC 15/AM-13, dt. 19.07.2012	File No.01/84/162/205/AM-13/DES-V
Fixation of ad-hoc norms against Annual Advance Authorisation No.0310686751 dated 19.03.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that there is wide variation in GSM in export product i.e. 100 to 140 and 190 to 250, whereas Committee allows 10% variation (+/-) in GSM. The applicant firm has not given requirement for yarn for each type of export product separately and documentary proof of export. Flow Chart mentions dyeing, stroke printing, processing, finishing and packing. It has not been explained that how dyeing/printing is different from processing. Further wastage has also been claimed for shrinking of fabric also. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

(18)

Case No.332	M/s Rampage Knitwear, Mumbai
NC 15/AM-13, dt. 19.07.2012	File No.01/84/50/081/AM-07/DES-V

Ratification of input output norms against Advance Authorisation No.0310381208 dated 22.05.2006.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that Policy Circular No.20/2007, dated 5th December, 2007 quoted by the applicant firm is not relevant in this case since it is for component only whereas applicant firm is importing yarn also. In view of this, Committee has decided to give last opportunity to applicant firm to present their case before NC and call the applicant firm for personal hearing before NC alongwith complete relevant details like CAD/CAM, sample, manufacturing process etc. in support of their request and technical person to explain the case. The case stands for re-listing on 16.08.2012.

(19)

Case No.333	M/s Techno Flex Industries, Mysore
NC 15/AM-13, dt. 19.07.2012	File No.01/84/50/018/AM-13/DES-V
Ratification of input output norms against Advance Authorisation No.0710087412 dated 30.03.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DIPP for their examination and comments. It was decided to defer the case for re-listing on 02.08.2012.
